

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/01/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :
PETITION NUMBER : TCP/200/2016
NAME OF THE PETITIONER(S) : Kanaiah Vikram Dixit
NAME OF THE RESPONDENT(S) : M/s Vcan Active Carbon Private Limited & 3 others
UNDER SECTION : 397/398

S.No. NAME (IN CAPITAL)	DESIGNATION
SIGNATURE	
	REPRESENTATION BY WHOM

P. MOHAN KUMAR

COUNSEL FOR
RESPONDENTS 1, 2, 3, 4

Mohd Sharief

A-M-ILANGO

COUNSEL FOR
PETITIONER

J.

ORDER

Shri A M Ilango, counsel for petitioner alongwith petitioner present. Shri P Mohan Kumar, counsel for R1, R2, R3 & R4 present. R2 present in person. Counsel for respondents prayed time for submitting bank statement showing that it was ineffective long back. Further it is brought to the attention of the Bench by the counsel for petitioner that he received a notice from TIIC Ltd informing that the property of the R1 company is being taken possession for the purpose of auction for not paying the dues but R2 stated that they have paid a part of the dues to the extent of Rs.26 lakhs yesterday to the Corporation and there will not be any steps as apprehended in the notice for taking possession of the property. Counsel for petitioner has raised an issue for change of the venue for the meeting to be convened and giving 21 days' notice to attend the said meeting. The respondents had agreed for issuing fresh notice giving 21 days' time and shall change the venue other than the registered office of the company. At request time is granted for filing of the bank statement. The matter is posted for final hearing. Put up on **06.02.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)